

ITEM NO.18

COURT NO.13

SECTION III-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3010/2020

JAGAT GURU SHANKARCHARYA JYOTISHPEETH  
P.S.S.N SARASWATI

Appellant(s)

VERSUS

SWAMI VASUDEVANAND SARASWATI DISCIPLE  
OF S.H.N. SARASWATI

Respondent(s)

(IA No. 140471/2022 - CLARIFICATION/DIRECTION  
IA No. 140477/2022 - EXEMPTION FROM FILING O.T.  
IA No. 140472/2022 - EXEMPTION FROM FILING O.T.  
IA No. 140476/2022 - INTERVENTION/IMPLEADMENT)

WITH

C.A. No. 3011/2020 (III-A)  
(IA No. 140466/2022 - CLARIFICATION/DIRECTION  
IA No. 140467/2022 - EXEMPTION FROM FILING O.T.  
IA No. 140464/2022 - EXEMPTION FROM FILING O.T.  
IA No. 140463/2022 - INTERVENTION/IMPLEADMENT)

Date : 21-09-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For parties:

Mr. Tushar Mehta, SG  
Mr. Santosh Kumar, Adv.  
Mr. Rajiv Ranjan Mishra, Adv.  
Mr. Sushant Gupta, Adv.  
Mr. Yadav Narendra Singh, AOR  
Ms. Suruchi Yadav, Adv.

Mr. C.A. Sundaram, Sr. Adv.  
Mr. Atul Chitle, Sr. Adv.  
Ms. Sangeeta Mandal, Adv.  
Mr. Arun Kumar Sharma, Adv.  
Mr. Ardhendumauli Kumar Prasad, Adv.  
Ms. Mamta Tiwari, Adv.  
Ms. Taruna Ardhendumauli Prasad, AOR  
Mr. Aman Singh Bhadoria, Adv.  
Mr. Zafar Inayat Ganai, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

I.A. Nos. 140466 and 140471 of 2022

Shri C.A. Sundaram, learned senior counsel appearing for the non-applicant(s), submitted that the appointment of Shri Swami Avimukteshwarananda Saraswati as the new Shankaracharya of Jyotishpeeth/Jyotirmath has been endorsed by three other Shankaracharyas of Sharda Math in Gujarat (West), Shringeri Math in Mysore (South) and Governdhan Math at Puri, (East) as well as the Bharat Dharam Mahamandal.

The non-applicant(s) are directed to file their reply, incorporating the aforesaid submissions.

This Court while issuing notice in SLP(C) Nos. 34253 and 36949 of 2017 as well as while granting leave had directed the parties to maintain status quo.

We, therefore, reiterate that the parties shall maintain status quo as has been directed by this Court though its earlier orders.

We clarify that the order of status quo would not come in the way of all the religious ceremonies to be performed due to the samadhi (Brahmeleen) of Pujya Swami Swaroopanand Saraswati.

It will be appropriate that all the interlocutory applications be considered alongwith the main matter(s) finally.

Taking into consideration the controversy involved, we find it appropriate to post these matters for final hearing on 18.10.2022. All the pleadings by all the parties shall be completed by then.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR